

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 202
New IA/679/ND/2024 IN IB/738/ND/2023

IN THE MATTER OF:

Bank of Maharashtra	...	Applicant
Versus		
Mr. Gaurav Vasudev	...	Respondent

Order under Section 95(1) of IBC, 2016

Order Delivered on 15.02.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant/RP	:	Mr. Rajat Chaudhary, Mr. Nishant Awana, Mr. Rini Badoni, Mr. Hardik Choudhary, Adv.
For the Respondent	:	

ORDER

Ld. Counsel for the RP as well as Ld. Counsel for the Bank/Creditor are present through video conferencing. This is an application filed by the RP to take on record the report. Let the copy of the report be served on the Respondent/Corporate Debtor. Post it on **01.03.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-
MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)